

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

**C.P.(IB) No.759/KB/2017
CA (IB) No. 754/KB/2018**

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		State Bank of India-Vs-Visa International Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|--|------------------------------|------------------|
| 1. | Mrs Pooram Keswani Bhattacharyya, Advocate |] For Applicant
SBI | [Sign
7/9/18 |
| 2. | Mr. Dasipayan Ghosh, Advocate | | |
| 1. | VICTOR DUTTA, ADV |] for HODCO | [Sign
7/9/18 |
| 1. | Ms. Manju Bhutera, Adv |] For Visa International Ltd | [Sign
7/9/18 |
| 2. | Ms. Nikita Shrinivaswale, Adv | | |

ORDER

Ld. Counsel for the Financial Creditor and the Corporate Debtor is present.

Ld. Counsel appearing for the applicant in CA(IB)No.754/KB/2018 not pressed the application. CA(IB)No.754/KB/2018 is disposed of as not pressed.

Ld. Counsel appearing for the Corporate Debtor also sought leave to file supplementary affidavit for the reason that there is subsequent development after filing the reply affidavit. Leave is granted.

P.T.O

Supplementary affidavit, if any, is to be filed within 7 days by serving copy of supplementary affidavit to the Financial Creditor and Financial Creditor is directed to file rejoinder to the supplementary affidavit, if any, within 7 days of the date of receipt of supplementary affidavit by serving copy to the Corporate Debtor.

List the CP for further consideration on 09/10/2018.



(Jinan K.R.)
Member (J)